



* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 1522/2010

COMMISSIONER OF INCOME TAX Appellant
Through: Mr. Abhishek Maratha, Advocate

versus

ANIL KUMAR BATRA Respondent
Through: None

% Date of Decision : 27th September, 2010

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MANMOHAN

1. Whether the Reporters of local papers may be allowed to see the judgment? No.
2. To be referred to the Reporter or not? No.
3. Whether the judgment should be reported in the Digest? No.

J U D G M E N T

MANMOHAN, J

CM No.17401/2010(for exemption)

Allowed, subject to all just exceptions.

Accordingly, the application stands disposed of.

ITA 1522/2010

1. The present appeal has been filed under Section 260A of Income Tax Act, 1961 challenging the order dated 15th January, 2010 passed by the Income Tax Appellate Tribunal (for brevity, "Tribunal") in ITA No. 1554/Del/2007 for the Assessment Year 2000-2001.



2. Vide order dated 24th September, 2010, we have already dismissed ITA No.1487/2010 filed by the revenue against the present respondent-assessee challenging the same impugned order dated 15th January, 2010. It is pertinent to mention that by virtue of the impugned order dated 15th January, 2010, the Tribunal had disposed of six appeals filed by the revenue for the Assessment Years 1998-1999, 1999-2000, 2000-2001, 2001-2002, 2002-2003 and 2003-2004 respectively.

3. Consequently, in view of our order dated 24th September, 2010 in ITA No.1487/2010, the present appeal is also dismissed *in limine* but without any order as to costs.

MANMOHAN, J

CHIEF JUSTICE

SEPTEMBER 27, 2010

js